

ITEM NO.22

COURT NO.12
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION IX

Petition(s) for Special Leave to Appeal (C) No(s). 6292-6294/2022

(Arising out of impugned final judgment and order dated 12-08-2021 in WP No. 2016/2021 25-02-2022 in WP No. 2016/2021 23-03-2022 in WP No. 2016/2021 passed by the High Court Of Judicature At Bombay)

MAHARASHTRA STATE ROAD DEVELOPMENT CORPORATION
LTD. (MSRDC)

Petitioner(s)

VERSUS

MARIYAYI MACCHIMAAR SAHKARI SANSTHA MARYADIT & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.51740/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.51739/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-04-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Saket Mone, Adv.

For Respondent(s) Mr. Zaman Ali, Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 09.05.2022.

Mr. Zaman Ali, learned counsel, accepts notice on behalf of the contesting Respondent No.1.

By way of interim order, it is directed that no further amount shall be disbursed by the respondent No.1, pursuant to the impugned order passed by the High Court, if not, disbursed so far.

It is also further directed that the payment, if any, already made, shall be subject to the outcome of the present Special Leave Petitions.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER